Compensation awarded to road accident victims in Uttar Pradesh

*480. SHRI RAJNATH SINGH: SHRIMATI MALTI SHARMA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the number of cases of compensation to the road accident victims awarded under the Motor Vehicle Act against the Uttar Pradesh State Road Transport Corporation, Lucknow, by the various courts during the last two financial years;
- (b) the number of awards which have been honoured so far:
- (c) the number of awards which have not yet been settled;
- (d) the number of awards against which the Corporation have filed appeal in the Allahabad High Court; and
 - (e) the reasons therefor?

THE MINISTER OF SURFACE TRANS-PORT (SHRI T. G. VENKATRAMAN): (a) and (b) As reported by the U.P. Government, 1544 cases of compensation were awarded against Uttar Pradesh State Road Transport Corporation during the last two financial years of which 1322 compensation awards have been honoured.

(c) to (e) 212 awards have not been setled. The Corporation has filed appeals against these awards on the ground that laws and facts were interpreted wrongly and compensation determined arbitrarily.

Projects to be taken up under NHPP in Andhra Pradesh

- 3021. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the details of the projects to be taken up in Andhra Pradesh under the National Hydrology Project Programme Proposed to be taken up with world Bank; and
 - (b) the target for completion of the projects?

THE MINISTER OF WATER RE-SOURCES (SHRI JANESHWAR MISHRA): (a) Under the National Hydrology Project (renamed as Hydrology Project), the details of the Projects/programmes proposed to be taken up with World Bank assistance in Andhra Pradesh are as under:

- (i) Improvements to the observation systems;
- (ii) Establishment of interactive computerised data banks and interbank and inter-bank communication systems;
- (iii) Improvements— in reservoir instrumentation and management;
- (iv) Improvements in the monitoring of return flows from selected irrigated command areas;
- (v) Real time water resources management by extending the flood warnings/ forecasting system by supplementing five existing wireless stations which have been installed for flood management by 20 additional stations;
- (vi) Institutional strengthening activities;
- (vii) Procurement of equipment and material.
- (b) These activities are proposed to be completed in a period of six years with the credit closing date of the Project as December 31, 2001.

Controlling Naxalism

3022. SHRI SURINDER KUMAR SINGLA: DR. SHRIKANT RAMCHANDRA JICHKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Naxal-related violence deaths taken place in the country during the last three years; year-wise, alongwith the classification like Police deaths, Naxal eaths, civilian deaths;
- (b) the steps being taken to control Naxal violence;
- (c) whether it is a fact that good officers are refusing to get posted in Naxal areas and only those under punishment posting go there;
- (d) the steps taken to give incentive for such posting of Police Officers; and

(e) the proposals for controlling Naxalism?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) The information is being obtained from the affected States and will be laid on the Table of the House.

- (b) 'Public Order' and 'Police' being State subjects, it is for the concerned State Governments to devise various methods and taken concrete steps in this regard. At the Central level, action is taken to facilitate coordination of the anti-naxalite operations of different States and to improve flow of information useful for control of naxalite activities among the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of policy, supply of improved weapons, deployment of para-military forces etc.
- (c) and (d) The information is being obtained from the affected States and will be laid on the Table of the House.
- (e) The Government is attaching high priority to containing the menace of left extremist activities by a double pronged strategy of strict law enforcement, side by side with special development impetus in the affected areas. The Central Government has asked the State Governments to take purposive, well coordinated and integrated action plan which should include, among others, intensification of development activities, rapid improvement in roads and communications implementation of land reforms. The Central Government is also imparting appropriate training to the State police as and when requested by them.

SC ruling to help speedy trial

3023. SHRI O.P. KOHLI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware of recent Supreme Court ruling that "the valuable time of the trial court should not be wasted for holding a trial only for the purpose of formally completing the procedure to pronounce for conclusion of a future date";
 - (b) whether Government propose to direct

the State Governments of advise the trial courts under them to implement the ruling forthwith so as to reduce the large number of cases pending with them and to identify all the cases that can be brought under ruling and closed an dnot admitted in future; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) Yes, Sir.

(b) and (c) Under Article 141 of the Constitution of India, the law declared by the Supreme Court shall be binding on all courts within the territory of India.

Increase in towel exports

3024. SHRI GOVINDRAO ADIK: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government are making any special efforts to increase towel exports;
- (b) whether any efforts have been made to facilitate towel exports from Maharashtra and other States; and
- (c) the annual foreign exchange earned from towel exports during the last three years?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b) In order to exports of textiles, including towels, from all parts of the country, Government have been taking a number of steps, which include encouraging exporters to participate in buyer-seller meets, fairs and exhibitions; enabling import of capital goods at concessional duty for export production; special arrangements for duty free import of raw materials for export production; ensuring increased availability of export credit etc.

(c) The figures of towel exports during 1994, 1995 and period January-June, 1996 are given below:

	Exports (in Rs. crores)
1994	265.10
1995	414.71
1996 (January-June)	283.42